

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 10th October, 2023 is published together with Statement of Objects and Reasons for general information:—

L.A Bill No. 30 of 2023

A Bill to amend the Chit Funds Act, 1982 in its application to the State of Tamil Nadu.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-fourth Year of the Republic of India as follows:-

1. (1) This Act may be called the Chit Funds (Tamil Nadu Amendment) Act, 2023. Short title and commencement.

(2) It shall come into force at once.

Central Act 40
of 1982.

2. Section 70 of the Chit Funds Act, 1982 (hereinafter referred to as the principal Act) shall be renumbered as sub-section (1) of that section and,— Amendment of section 70.

(1) in sub-section (1) as so renumbered, after the expression “State Government”, the expression “or to such officer or authority, as may be empowered by the State Government, by notification in that behalf” shall be inserted;

(2) after sub-section (1) as so renumbered, the following sub-section shall be added, namely:--

“(2) Every appeal pending before the State Government, on the date of notification empowering such officer or authority, shall stand transferred on that date to such officer or authority and shall be disposed off as if it has been filed before such officer or authority.” .

3. In section 84 of the principal Act, for the expression “(other than the power to hear appeals or to make rules)”, the expression “other than the power to make rules” shall be substituted. Amendment of section 84.

STATEMENT OF OBJECTS AND REASONS.

Under section 70 of the Chit Funds Act, 1982 (Central Act 40 of 1982), any party aggrieved by any order or award passed by the Registrar or his nominee under section 69 of the Act, may, appeal to the State Government. A large number of appeals have been filed under this section before the State Government and there is considerable delay in disposal of the said appeals.

2. It is considered necessary to delegate the said power of hearing appeals to the sub-ordinate Officers. Whereas section 84 of the said Act bars delegation of the State Government's power to hear appeals. In order to provide for expeditious disposal of such appeals, the State Government have decided to amend sections 70 and 84 of the said Central Act 40 of 1982 in its application to the State of Tamil Nadu, so as to empower the State Government to delegate the power to hear appeals to sub-ordinate Officers or authorities.

3. The Bill seeks to give effect to the above decision.

P. MOORTHY,

Minister for Commercial Taxes and Registration.

MEMORANDUM REGARDING DELEGATED LEGISLATION.

Clauses 2(1) and 3 of the Bill authorise the Government to issue notifications or to make rules, as the case may be, for the purposes specified therein.

2. The powers delegated are normal and not of an exceptional character.

P. MOORTHY,
Minister for Commercial Taxes and Registration.

Secretariat,
Chennai-600 009,
10th October 2023.

K. SRINIVASAN,
Secretary.